

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.218- IA/471(AHM)2024
in
C.P. (IB)/96(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

Indian Bank

.....Applicant

V/s

Girishbhai Chunilal Vyas

.....Respondent

Order delivered on: 08/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant / RP : Mr. Sumit Parikh, Adv.

For the Respondent :

For the Branch Manager :Mr. Mahipal Singh Rajpurohit, Adv.

ORDER

IA/471(AHM)2024

Heard the Ld. Counsel for the applicant. It is observed that the Personal Guarantor has refused the service hence, it is served upon respondent. None present for the respondent. In case of none appears on next date of hearing, the matter will be proceeded on its merits. The official bank confirmed that the service has been made at the address as per its records.

List for further consideration on 31.07.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)